

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 617/MP/2020

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 *inter alia* seeking recovery of compensation illegally and wrongfully deducted by PTC India Limited from the Petitioner qua alleged non-supply of power from the period commencing from February, 2012 to May, 2012.

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Ms. Lavanya Panwar, Advocate, BALCO
Shri Jay Lal, Advocate, BALCO
Shri Arun Lal, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Ms. Ekssha Kashyap, Advocate, AP Discoms
Ms. Kanishka, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for Respondent Nos. 2 & 3 prayed for an adjournment, which was not opposed by the learned counsel for the Petitioner.

2. Considering the request of the learned counsel for Respondent Nos. 2 & 3, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **15.5.2025**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)